

ITEM NO.20

COURT NO.13

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 7061/2025

[Arising out of impugned final judgment and order dated 03-12-2024 in WA No. 813/2024 passed by the High Court of Chhattisgarh at Bilaspur]

NIRAJ JAIN

Petitioner(s)

VERSUS

COMPETENT AUTHORITY CUM ADDITIONAL
COLLECTOR, JAGDALPUR & ORS.

Respondent(s)

(FOR ADMISSION and IA No. 62745/2025 - EXEMPTION FROM FILING O.T.)

Date : 18-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :

Mr. Sahil Tagotra, AOR
Mr. Maulik Bhansali, Adv.
Ms. Shreya Kasera, Adv.

For Respondent(s) :

Mr. B.S. Rajesh Agrajit, D.A.G.
Ms. Ankita Sharma, AOR
Mr. Arjun D. Singh, Adv.
Ms. Ishika Neogi, Adv.

Mr. Brijender Chahar, A.S.G. (N/P)
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Praneet Pranav, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Amrish Kumar, AOR

Mr. Abhikalp Pratap Singh, AOR
Ms. Aagam Kaur, Adv.
Mr. Kartikey, Adv.
Ms. Shubhangi Agarwal, Adv.
Ms. Kashish Jain, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

Learned counsel appearing for respondent No. 5 seeks some time to file a counter affidavit/reply.

We find that none of the respondents has done so as on date.

Last opportunity is granted to all the respondents to do the needful in that regard within two weeks from today.

Rejoinder(s) thereto, if any, may be filed within two weeks thereafter.

Re-list on 13.01.2026. The matter shall retain its position in the list on the next date.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)